

MATTER RAISED WITH PERMISSION

**Prime Minister's reported agreeing to resumption of composite dialogue
without linking the matter to the Mumbai terrorist attack in the talks
between Prime Ministers of India and Pakistan at Sharm-al-sheikh**

THE LEADER OF THE OPPOSITION (SHRI ARUN JAITLEY): Sir, I am extremely grateful to you for permitting me to make a special mention of a matter of great importance. Yesterday, the Indo-Pak Joint Statement has been issued after a meeting at Sharm-al-Sheikh, between our Prime Minister, Dr. Manmohan Singh, and the Prime Minister of Pakistan, Shri Gilani. I am quoting one sentence from the text of the joint statement: 'Action on terrorism should not be linked to the composite dialogue process and these should not be bracketed.' Sir, this, certainly, has come to the entire country as a surprise and also as a disappointment. This involves a reversal of a long-standing Indian policy where we have always believed that cross-border terrorism, State-sponsored terrorism, or terrorism emanating from the Pakistani soil really cannot continue and, at the same time, a composite dialogue between India and Pakistan continue, because such a dialogue will not really be fruitful.

In view of this, Sir, we really expect the Government to make a statement in the House followed by a detailed discussion as to what has prompted this change of policy, as far as the Government is concerned, that the de-bracketing and the de-linking of action on terror from the composite dialogue process are taking place.

SHRI SITARAM YECHURY (West Bengal): Are they making a statement, Sir?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; THE MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): Sir, the Leader of the Opposition has raised a very important issue. The Government will, today, make a statement on this particular issue before the House rises.

STATUTORY RESOLUTION

**Approval of continuance in force of President's proclamation dated
19th January, 2009, in respect of Jharkhand, for further
period of six months from 19th July, 2009;**

**MOTION FOR REVOCATION OF PROCLAMATION ISSUED BY PRESIDENT
ON 19TH JANUARY, 2009, UNDER ARTICLE 356 OF THE CONSTITUTION
OF INDIA IN RELATION TO JHARKHAND**

THE BUDGET (JHARKHAND) 2009-10;

AND

GOVERNMENT BILL

The Jharkhand Appropriation (No.2) Bill, 2009

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Sir, I move the following Resolution:-